

High Court of Madhya Pradesh, Jabalpur
Bench at Indore

Miscellaneous Criminal Case No.51151/2018

(Dinesh Kher s/o Jagannath Kher

Versus

The State of Madhya Pradesh)

Indore, Dated 18.12.2018

Ms. Archana Shukla, learned counsel for the applicant.

Shri Vishal Sanothiya, learned Public Prosecutor for the non-applicant / State of Madhya Pradesh.

They are heard.

The applicant has preferred this application under Section 482 of Criminal Procedure Code, 1973 for modification of bail order dated 10.12.2018 passed in Miscellaneous Criminal Case No.49399/2018.

Learned counsel for the applicant has submitted that the applicant filed a bail application under Section 439 of the Code of Criminal Procedure, 1973, which was registered as Miscellaneous Criminal Case No.49399/2018 and it was allowed by this Court vide order dated 10.12.2018 and the applicant was directed to furnish personal bond and one solvent surety before the trial Court.

It is further submitted that till today the case was not committed to the sessions Court and still pending before the Judicial Magistrate First Class, Depalpur. In such a situation, the applicant be directed to be released on bail upon furnishing personal bond and

surety before the Judicial Magistrate First Class, Depalpur.

Looking to the reasons assigned in the application, Miscellaneous Criminal Case No.51151/2018 is allowed; and order dated 10.12.2018 passed in Miscellaneous Criminal Case No.49399/2018 is modified, as under: -

The applicant is directed to be released on bail upon his furnishing a personal bond in the sum of **Rs.50,000/- (Rupees Fifty Thousand only)** with one solvent surety of the like amount to the satisfaction of trial Court or Judicial Magistrate First Class, Depalpur, District Indore (MP), for his regular appearance before the trial Court / JMFC during trial / pendency of the case with a condition that he shall remain present before the Court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) of Criminal Procedure Code, 1973.

This order shall be effective till the end of the trial, however, in case of bail jump, it shall become ineffective.

Certified copy, as per rules.

(S.K. Awasthi)
Judge